

Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon. [Placed in Library. See No. LT-8681/74].

Annual Reports and Accounts (1973-74) of the Air India and the Indian Airlines

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI SURENDRA PAL SINGH): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers, under sub-section (2) of section 37 of the Air Corporations Act, 1953:—

(i) Twenty-first Annual Report of the Air-India for the year 1973-74.

(ii) Twenty-first Annual Report of the Indian Airlines for the year 1973-74.

[Placed in Library. See No. LT-8682/74 for (i) and (ii)].

II. A copy each (in English and Hindi) of the following papers, under sub-section (4) of section 15 of the Air Corporations Act, 1953:—

(i) Annual Accounts of the Air-India for the year 1973-74 and the Audit Report thereon.

(ii) Annual Accounts of the Indian Airlines for the year 1973-74 and the Audit Report thereon.

[Placed in Library. See No. LT-8682/74, for (i) and (ii)].

Notifications issued by the Ministry of Finance

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): Sir, I beg to lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 1236 dated the 23rd November, 1974, publishing the

Foreign Travel Tax (Amendment) Rules, 1974, under Section 51 of the Finance (No. 2) Act, 1971. [Placed in Library. See No. LT-8611/74].

II. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 667(E), dated the 27th November, 1974, together with an Explanatory Memorandum thereon, under section 159 of the Customs Act, 1962. [Placed in Library. See No. LT-8612/74].

Notification issued by the Ministry of Commerce

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI V. P. SINGH): Sir, I beg to lay on the Table under sub-section (3) of section 48 of the Coffee Act, 1942, a copy (in English and Hindi) of the Ministry of Commerce Notification G.S.R. No. 1163, dated the 2nd November, 1974, publishing the Coffee (Amendment) Rules, 1974. [Placed in Library. See No. LT-8584/74].

REFERENCE TO QUESTION OF BREACH OF PRIVILEGE OF THE HOUSE.—Contd.

श्री रबी राय : यह सवाल राजनारायण जी का है और हमारा सब लोगों का है कि हम कैसे इस पर बहस करें। यह प्रिविलेज का सवाल है।

श्री राजनारायण : यह सवाल हमारा है, इस पर आप रुकिए दें। हमने आपसे निवेदन किया कि जब सी०बी०आई० की रिपोर्ट सरकार को प्राप्त है तो उसी की बुनियाद पर हम लोग बहस कर सकते हैं।

(Interruptions)

SHRI OM MEHTA: I do not want that the Government's case should go by default. I want to make it clear that the Government is not bringing